
(2022) 01 OHC CK 0034
In the Orissa High Court
Case No : Writ Petition (C) No. 202 Of 2022

Nanda Kishore Sahoo

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 07-01-2022

Acts Referred:

Citation : (2022) 01 OHC CK 0034

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : J.K. Khuntia, P.C. Panda

Judgement

Arindam Sinha, J

I.A. No.79 of 2022

1. Mr. Khuntia, learned advocate appears on behalf of petitioner and submits, his client had been doing business from shop room no.1. There has been

allotment by impugned communication dated 23rd February, 2021 of shop room no.3 to his client instead of the shop room he is doing business in. Said

shop room no.1 has been allotted to opposite party no.4. His client's grievance is that shop room no.3 may be allotted to opposite party no.4 and

shop room no.1, to his client.

2. Mr. Panda, learned advocate, Additional Government Advocate appears on behalf of State.

3. Issue notice upon opposite party nos.3 and 4. Petitioner will put in requisites.

4. List on 21st January, 2022. Status quo be maintained till next date.

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